

R.P. No. 13/99
with MP. No. 206/99
heard by respondent
put up for order
by circulation of

2
16/3

12/7/99-8

Heard Shri S.V. Maure for
Applicant. Shri V.D. Vadharan
for Respondents.

Learned Counsel for respondents
submits that writ petition
has been filed in the High
Court against the order in
the GA as also in the
RP-13/99.

The contention of the
learned Counsel for
Applicant that this
petition therefore does
not survive is valid. As
Hence the MP-354/99
is closed. No costs.

dt 12/7/99
order/Judgement despatched
to Applicant/Respondent (s)
on 23/7/99

in

B.N. Bahadur

(B.N. Bahadur)
m(A)

abp.

23.7.1999.

Heard Shri S.V. Maure
for the applicant.

Notice on C.P. No. 27/99.
Returnable by 10.9.1999.

B.N.

(B.N. Bahadur) (R.G. Vaidya another)
m(A) v/c.

C.P. No. 27/99
heard by applicant
heard on 23/7/99
Circuit circulation
kept in 'e' part.

2
21/7

Notices issued to
Applicants/Respondents of
Notices issued to
Applicants/Respondents of

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